

**Central Administrative Tribunal
Principal Bench**

**CP No. 93/2017
OA No.2815/2015**

New Delhi, this the 30th day of March, 2017

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Shri Hari Ram @ Hari Ram Verma,
S/o Sh. Banwari Lal Balai,
Aged about 30 years,
Ward No.23, V&PO-Udaipurwati,
District-Jhunjhunu,
Rajasthan-333307

- Petitioner

(By Advocates: Mr. Bajrang Vats with Ms. Geeta Ujjwal)

Versus

Shri VK Singh,
Chairman,
Delhi Subordinate Service Selection Board,
FC-18, Institutional Area,
Karkardooma, Delhi-110 092

- Respondents

(By Advocate: Mr. GD Chawla)

ORDER(ORAL)

Shri Shekhar Agarwal, Member (A):

This Contempt Petition has been filed alleging non-compliance of our order dated 25.05.2016, the operative part of which, reads as follows:-

"5. Under these circumstances, we are inclined to allow this O.A. as well. Accordingly, we quash the impugned order dated 10.09.2013 qua the applicant by which his candidature was rejected for not possessing the required educational qualification as per OMR sheet filled by him. We direct the respondents to process further the candidature of the applicant. This shall be done within a period of eight weeks from the date of receipt of a certified copy of this order. No costs."

2. Today, when this matter was taken up, learned counsel for the respondents has produced an order dated 29.03.2017 passed by the respondents. A copy of the same was also handed over to learned counsel for the petitioner in the open court. We have perused the aforesaid order. We are satisfied that with the passing of this order, our order dated 25.05.2016 stands substantially complied with.

3. In view of the aforesaid, this CP is closed and notice issued to the respondent is discharged. The petitioner shall, however, be at liberty to challenge this order now passed by the respondents, in accordance with law.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/lg/